

CC No. 25/19 & CIS No. 241/19
CBI v. Dr. S. P. Gautam & Ors.
U/s: 120B r/w 420, 468, 471 IPC
& Sec. 13(2) r/w 13(1)(d) PC Act

24.08.2020

The file could not be taken on 23.03.2020, which was the due date for hearing of this case, due to spread of pandemic COVID-2019, Lockdown imposed by the Govt. of India and time to time adjournment of the cases enbloc by the Hon'ble High Court of Delhi and the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, by issuing several circulars.

The file is taken up today for hearing in pursuance of the Circular No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 issued from the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court as per the orders of Ld. District & Sessions Judge, RADC, New Delhi

Presence:

(Through CISCO Webex Meetings)

Sh. Amit Kumar, Ld. Public Prosecutor for the CBI.

Accused no.1 Dr. S. P. Gautam in person on bail with Ld. Counsel Sh. Rajesh Ranjan.

Accused no. 2 Ramji Lal in person on bail with Ld. Counsel Sh. K. K. Patra.

Accused no. 3 Navneet Bhutani in person on bail with Ld. Counsel Sh. Manish Tiwari.

None for accused no. 4 Dr. Dinkar Minz.

Ld. Counsel Sh. Rihan Khan for accused No. 5 Harish Kapoor and accused no.6.

Accused no. 6 M/s Alankit Life Care Ltd. is a company, the same



is being represented by accused no. 5.

All the accused persons are directed to appear in person with their respective Counsel on each and every date before the court through CISCO Webex Meetings App till further orders unless the court resumes work from the court premises or some other order is passed by the Hon'ble High Court of Delhi or office of the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi in this regard.

Today, in the interest of justice, no adverse order is passed against the accused persons, who are not present or on whose behalf none is present, in view of the exceptional circumstances of spread of pandemic COVID-2019.

Ld. PP for CBI has submitted that the Holding IO/Inspector Sandeep Kumar Tiwari is not well therefore, case may be adjourned for filing of CFSL report on the hard discs collected during investigation and for arguments on the point of charge.

Heard. Request allowed.

At the request of Ld. PP for CBI, put up for aforesaid purpose and for arguments on the point of charge on 16.10.2020.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



(CHANDRA SHEKHAR)
Special Judge, CBI-19 (PC Act)
Rouse Avenue Courts, New Delhi
24.08.2020

श्री चन्द्र शेखर
Sh. Chandra Shekhar
विशेष न्यायाधीश, एच.आर. रौसे एवेंयू कोर्ट (सी.बी.आई.)
Special Judge PC Act (CBI)-19
कमरा नं. 404, चौथी मंजिल
Room No 404, 4th Floor
राज्य हेतु न्यायालय परिसर
Rouse Avenue Court Complex
नई दिल्ली
New Delhi

CIS No.204/19 & CC No. 41/11
CBI v. Tarun Kumar Goel & Ors.
U/s: 120B IPC & 13(2) r/w 13(1)(d) of
PC Act, 1988

24.08.2020

The file could not be taken on 23.03.2020, which was the due date for hearing of this case, due to spread of pandemic COVID-2019, Lockdown imposed by the Govt. of India and time to time adjournment of the cases enbloc by the Hon'ble High Court of Delhi and the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, by issuing several circulars.

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Presence:

(Through CISCO Webex Meetings)

Sh. Amit Kumar, Ld. Public Prosecutor for the CBI.

Accused no.1 Tarun Kumar Goel is permanently exempted from personal appearance as per previous orders.

Ld. Counsel Sh. Vishal for accused no. 1 Tarun Kumar Goel and for accused no. 2 Bhupender Kumar.

None for accused no. 3 Ravinder Sharma, accused no. 4 Rajeev Kumar, accused no. 5 Pradeep Puri, accused no. 7 Amit Tanwar and accused no. 8 Ashish Kumar Sharma.

Accused no. 6 Joginder Singh has already expired and proceedings against him have been abated.

Ld. Counsel Sh. Vishal for accused no. 9 Ashish Mittal.



Accused no. 10 Prem Prakash Mittal has expired and proceedings against him have already been abated.

All the accused persons are directed to appear in person with their respective Counsel on each and every date before the court through CISCO Webex Meetings App till further orders unless the court resumes work from the court premises or some other order is passed by the Hon'ble High Court of Delhi or office of the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi in this regard.

Today, in the interest of justice, no adverse order is passed against the accused persons, who are not present or on whose behalf none is present, in view of the exceptional circumstances of spread of pandemic COVID-2019.

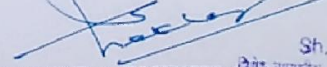
Ld. Public Prosecutor for CBI has submitted that due to spread of Pandemic COVID-19; he is not having access to the judicial record therefore, he is unable to prepare draft questions for accused no. 1, 3, 5, 7 and 8. He requests to adjourn the case for aforesaid purpose.

Heard. Request allowed.

At the request of Ld. Public Prosecutor for CBI, put up for recording of statements of accused persons U/S 313 Cr.P.C. on 15.10.2020.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.




श्री चन्द्र शेखर
Sh. Chandra Shekhar
विशेष न्यायाधीश, प्रधान निकाश अधीनस्थ, (सी.बी.आई.)
(CHANDRA SHEKHAR)
Special Judge PC Act (CBI)-19
Room No. 404, चौथी मंजिल
Rouse Avenue Courts, New Delhi
24.08.2020
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Rouse Avenue Court Complex
नई दिल्ली
New Delhi